

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171 001.**

No. HHC/GAD/Electric Purchase-2008- Dated Shimla, the 8<sup>th</sup> December, 2016.

**OFFICE ORDER**

It has come to notice that some of the Employees of the Registry are misusing the electric heater(s) provided to them for heating/baking their lunch, with the result that the reflectors/elements of the heater get completely damaged. The GAD Branch of the Registry is time and again getting such heaters repaired and requesting the employees not to misuse the electrical appliances etc, in such manner, but of no avail.

Therefore, it is directed henceforth, no employee shall use electrical heater(s)/appliance(s) for heating their lunch etc. This instruction shall be observed strictly by all concerned and any departure there-from shall be viewed seriously.

BY ORDER,

REGISTRAR GENERAL

Endst. No. HHC/GAD/Electric Purchase-2008- *31995-99* Dated *08*<sup>*9*</sup>12-2016

1. The Principal Private Secretary to Hon'ble the Chief Justice, High Court of Himachal Pradesh, Shimla-171001..
2. The Secretaries/Private Secretaries/P.As to the Registrar General/ Registrar(Vigilance) /Registrar(Judicial)/Registrar (Rules)/Registrar (Administration)/Registrar(Establishment).
3. The CPS/ All the Additional Registrars/Deputy Registrar/Assistant Registrars.
4. All the Section Officer(s) of the Registry, for strict compliance.
5. The Section Officer (Computers) with a request to update the High court website in terms of the Office Order.

  
Registrar (GAD)